IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIAGARH (ORIGINAL JURISDICTION)

C.A. No. 40-41 of 2025 IN C.P. No. 50 of 2001

e-AUCTION SALE NOTICE

Pursuant to order dated 21.02.2025 passed by the Hon'ble High Court of Punjab and Haryana in CA. No.40-*41 of 2025 in C.P. No. 50 of 2001, sealed offers are invited from the prospective buyers for purchase of the property (i.e. Land) of M/s G.P. Forest Development (India) Limited (In Liquidation) situated at following addresses by e-Auction on "as is where is and whatever there is basis". The details of properties & addresses, date of inspection and Reserve Price & EMD for participating in e-Auction are as under:-

Lot No.	Description & Address of Properties	Date of Inspection	Reserved Price in Rs.	Earnest Money Deposit in Rs.
	Landed Property measuring total Land 236 Kanal 2 Marle (29.5 acres or 1,42,840.5 Sq. Yards) situated at Village Badhouli Tehsil Naraingarh Distt. Ambala (Khasra Nos. 81-23, 24/2, 97-3/1, 82-22/1, 23/1, 96-4/2, 7/2, 9/2, 97-1/2, 10/1, 82-24/1, 23/4, 81-22/2, 97-2, 3/2, 8/1, 97-8/2, 9/1, 82-24/2, 25/1, 96-10/2, 97-6/1, 7/1, 81-16, 17, 24/1, 25/1, 97-9/2, 96-1/3, 2, 9/1, 961/2, 97-4/5, 5/1, 96-10/3, 97-6/2, 7/2, 96-1/1, 97-5/3, 97-5/2, 96-10/1, 96-3/1, 6/1min, 7/3, 8, 82-23/3, 82-23/2, 8219/2, 96-3/2, 4/1, 96-5min, 6/2min, 7/1, 97-4/2, 97, 47-4/3, 82-16, 17, 83-13/2, 14/1, 18/2, 19, 20/1, 83-13/1, 83-21/2, 22/1, 23/1, 95-1/1/2, 2/1, 95-1/1/1, 10/2)	01.07.2025	13,26,48,600	1,32,64,800
	Landed property measuring 24 Kanal 13 Marlas & 30 Kanal 17 Marlas (total 55 Kanal 10 Marla or 6.94 Acres or 33,577.5 Sq. Yards) situated at Village Jatwar, Tehsil Shahjadpur (earlier Tehsil Naraingarh), Distt. Ambala (Khewat No. 127//109, Khatauni No. 168, Khasra No. 61/19, 20, 21, 22, 23; 67/1, 2, 3)	01.07.2025	1,94,32,000	19,43,200
III	Landed property measuring 0.839 Hectares situated at Village Tuglakpur, Tehsil & Distt. Muzaffarnagar (UP) (Khewat /Khata No. 00137 Khasra No. 1047 (1109111047000012)	02.07.2025	35,23,800	3,52,380

- 2. Intending buyers may take inspection of above mentioned properties at the respective address on the above mentioned date between 11.00 A.M. to 4.00 P.M.
- The e-Auction will be conducted through website https://olauction.enivida.com on 16.07.2025 (between 10.30 am to 5.00 PM) with auto time extension of 10 minutes in exigent situation.
- 4. The bidders should submit their online offers through the website https://olauction.enivida.com.
- The intending buyers should collect the detail information and terms & conditions through the website of Ministry at www.mca.gov.in or https://olauction.enivida.com and may also take help from the contacts given below (between 10.00 AM to 4.00 PM).

i. Navneet Mishra 9355030630.

Amrendra Kumar

8448288980

Anshuman Thakur 9355030616 iii

The EMD amount (interest free) should be deposited through the modes available on the portal. The last date of request and participation in e-Auction and online submission of EMD is 15.07.2025 by 4.00 P.M.

The offer/tender/sale is subject to the confirmation by the Hon'ble High Court of Punjab and Haryana at Chandigarh.

PLACE: CHANDIGARH

ii

DATED: 12.06.2025

(ANUPAM VASHISTA)

OFFICIAL LIQUIDATOR Attached to Punjab and Haryana

High Court, Corporate Bhawan, 2nd Floor,

Plot No. 4 B, Sector 27 B, Madhya Marg, Chandigarh

Phone: 0172-2659875

E-mail ID: ol.chandigarh@mca.gov.in

a/c/2/6/2025

TERMS & CONDITIONS OF SALE ON 'AS IS WHERE IS AND WHATEVER THERE IS BASIS' IN THE MATTER OF M/S G.P. FOREST DEVELOPMENT (INDIA) LIMITED (IN LIQUIDATION) SITUATED AT VILLAGE BADHOULI, TEHSIL NARAINGARH, DISTT. AMBALA; VILLAGE JATWAR, TEHSIL SHAHJADPUR, DISTT. AMBALA AND VILLAGE TUGLAKPUR, TEHSIL & DISTT. MUZAFFARNAGAR (UP).

C.A. No. 40-41 of 2025 in CP No. 50 of 2001

	Preliminary:			
1	The Hon'ble High Court of Punjab and Haryana at Chandigarh has permitted the Official Liquidator to sell the Scheduled properties by inviting competitive bids through e-Auction to be conducted by selling agent namely M/s Railtel Corporation of India limited {A Miniratna Central Government(PSU)} under Ministry of Railway, GOI, on website: https://olauction.enivida.com			
2	Definitions and Abbreviations:			
	Unless the context otherwise requires under the "Terms and Conditions of the e-auction Sale" the following words wherever appear means:			
	2.1	2.1 "Scheduled Property" means property described in the Sale Notice Schedule-1.		
	2.2	"Bidder(s)"/ "Purchaser(s)" means any person being an Individual or Proprietor or Partnership firm or LLP or company and who is paying the Earnest Money Deposit ("EMD") and getting registered with e-Nivida. Bidder(s)/Purchaser(s) while being used interchangeably, shall be deemed to mean and include his/her/ their/its legal heirs, legal representatives, successors in interest and permitted assignee, as the case may be.		
	2.3	"EMD" means "Earnest Money Deposit" and /or "Pre-Bid EMD" to be paid as described in the e-Auction catalogue to qualify for participation in e-auction.		
	2.4	"High Court" means the "Hon'ble High Court at Chandigarh".		
	2.5	"RCIL-e-Nivida" means "Railtel Corporation of India Limited" and further means "Service Provider/ Selling Agent".		
	2.6	"Sale Notice" means the Auction Sale Notice published in the Newspapers and uploaded in the website of www.mca.gov.in , & High Court of Punjab and Haryana at high-courtchd.gov.in , which shall also include other information i.e., "Terms and Conditions of Sale" governing the e-auction sale, Know Your Customers (KYC) documents, required particulars for Online Registration of Bidders, and all other information and document hosted on webpage: https://olauction.enivida.com/forguidance of the Bidders.		
	2.7	"Seller" means the Official Liquidator attached to the Hon'ble High Court of Punjab and Haryana at Chandigarh		
	2.8	"The person(s)" means and includes legal person" interested in submitting quotations/ offers.		
3	Inspe	ection of Property		
		pective Bidders may carry out inspection of the scheduled properties on		
_		cheduled dates and time only as given in the sale notice.		
4	Buyer beware			

	4.	Property is being sold on "as is where is &whatever there is basis" Bidders are advised to ascertain on their own all information about the nature of right and title, survey/ Municipal Corporation/ Industrial Plo Nos. and respective maps, extent/ area of land, boundaries, statutory sanctions or approval and all other dues 'statutory/ other' with respect to immovable property prior to submission of bid in the e-Auction. No dispute in this regard will be entertained by the Seller/ Selling Agent after submission of bids. The Bidder will not raise any dispute regarding the terms and conditions of the e-auction or about the particulars of the scheduled property or contest the same once he has been declared as the successful Bidder.
5	4.2	
	5.1	The Earnest Money Deposit (EMD)/ Pre-Bid EMD needs to be paid by the participating bidders through e-Payment Gateway, and no other payment mode will be entertained. Only the registered customers who will submit the online EMD within the aforesaid period will be able to participate against the above mentioned lot/s in this e-auction. The EMD of the successful bidders will be transferred to the Official Liquidator electronically through payment Gateway. The entire PRE BID EMD of the successful bidders will be forfeited automatically, if the highest bidder fails to pay the required Post-Bid Payment for the lot awarded to them. The PRE BID EMD of the unsuccessful parties will be refunded. No interest is payable on the Pre-Bid EMD/EMD. Bidder/s who do not submit the online pre-bid EMD would not be alligible.
_	0.1	Factorpate in e-Auction.
6		mission of Offers
6.1		The person(s) interested in submitting quotations/offers shall submit the offers online through e-auction website: https://olauction.enivida.com The offer/ bid submitted in other mode shall not be entertained.
	6.2	Bidders are required to complete the registration formalities with e-Nivida before payment of the interest free EMD/pre-bid amount on or before three days prior to schedule date and time as prescribed in Schedule 2.
	6.3	
		The prospective bidders should comply with KYC norms. All financial transaction towards e-auction sale of scheduled property must be made only through the bank account.
		transaction towards e-auction sale of scheduled property must be made only through the bank account.
7	e-Auc 7.1	transaction towards e-auction sale of scheduled property must be made only through the bank account.

The Sale will be governed by the Material List i.e. guidelines for online 7.3 registration of intending bidders and all other information/ documents hosted on web page for guidance of intending bidders and pertaining to the e-auction sale & "Terms & Conditions" (hereafter referred as TC for brevity) displayed on the "Published Auctions". The Material List &TC displayed under "Published Auctions-View Auctions Document" on e-Nivida e-Auction Website are tentative and subject to change at Seller's /e-Nivida sole discretion before the start of e-Auction. Bidders should therefore download the Material List and TC displayed only under "View Auctions Document" for their record purpose, if required. Participation in the e- Auction will be deemed to imply that the Bidders have made themselves thoroughly aware of and accepted the TC, and Material List. Seller /e-Nivida shall have the right to issue addendum to the TC or Material List to clarify, amend, modify, supplement or delete any of the conditions, clauses or items stated therein and the Addendum so issued shall form a part of the original TC. In this regard, the prospective bidders are advised to keep a close watch on the e-Nivida website to take notice of such addendum/s, if any. During Live Auction, only brief Lot details will be shown under "Live 7.4 Auctions" Tab where Bidders are required to bid under "My Bid ". The detailed "Lot Description" can be seen by the Bidders by clicking on the "View Auctions" and it shall be the responsibility of the Bidders to see the" Lot Description" before bidding and no representation /complaint from the Bidders in this regard will be entertained by e-Nivida/ Seller. It will be the Bidder's responsibility to personally see the result of e-7.5 Auction by seeing the "Completed Auction" from the Web site, which will be displayed after login. The Bidders shall be solely responsible for all consequences arising out 7.6 of the bid submitted by him (including any wrongful bidding by him) and no complaint/ representation will be entertained by SELLER/ e-Nivida in this regard. Bidders must be careful to check the Bid Amount/No. of '0'/No. of Digits, etc., and if required, rectify their bid before submitting the Bid into the live e-Auction floor by clicking the 'Submit Bid' Button. In case of any bid being equal to or more than 5 (five) times the current Highest Bid for the Lot, this will be displayed by way of a WARNING MESSAGE on the Bidder's screen. There is no provision for putting Bids in decimals. Acceptance of the highest (H-1) bid Acceptance of the highest (H-1) bid is subject to approval/ confirmation 8.1 by the Hon'ble High Court and securing the status of highest Bidder, confers no right, so as to demand the automatic confirmation of sale in his/her favour. The Official Liquidator shall submit a report along with the e-auction 8.2 result before the Hon'ble High Court at Chandigarh soon after conclusion of e-auction for approval of sale in favour of highest Bidder. The Hon'ble Court may approve the highest bid considering the adequacy of price in light of the valuation report, and other relevant facts as may be deemed fit and proper by the Court. The sale shall stand confirmed only after payment of the entire bid amount as approved by the Court and Taxes as may be applicable over and above the bid amount. Upon approval of highest bid, the highest Bidder will be informed about the same by e-Nivida via online system.

	8.3	Open the hid is seconted to the transfer of	
	0.3	Once the bid is accepted by the Hon'ble High Court, e-Nivida will	
		transfer the amount of EMD to the account of the Official Liquidator,	
		Chandigarh by way of demand draft/pay order drawn in favour of	
		"Official Liquidator, Chandigarh" payable at Chandigarh forthwith on	
-	8.4	request of officer from Official Liquidator to transfer/refund of EMD's.	
	0.4	25% of the bid amount to be deposited with the Official Liquidator, Chandigarh by the successful bidder within) 7 days from the date of	
		acceptance of H-1 bid by Official Liquidator, failing which the Pre-Bid	
_	<u> </u>	EMD/EMD shall be forfeited by the Seller.	
	8.5	The entire due balance payment will have to be paid by the successful	
		Bidder to the Official Liquidator, Chandigarh within 60 days of	
		confirmation of H-1 bid by the Hon'ble High Court, The buyer shall adjust the pre- bid EMD/EMD with this payment.	
	8.6	The highest Bidder will not be entitled to assign their right to buy the	
		scheduled property to any third party or nominate any third party, once	
		they are declared to be the successful Bidder. In other words, the Sale	
		will be made only to the successful Bidder and not to any third party.	
9	Forf	eiture of EMD, etc.	
	9.1	The Seller reserves the right to forfeit any amount/money lying with e-	
		Nivida/Seller from the successful Bidder who defaults in making the due	
		payments against the e-Auction even though such amount/money may	
		be lying with Seller/e-Nivida and payable to the said party against any	
		other contract/transaction.	
	9.2	The successful Bidder shall pay full and final bid amount along with	
		Taxes as may be applicable, within the time prescribed in Schedule No.	
		2, failing which the EMD amount remitted, will stand forfeited and will be	
		credited to the Account of the Official Liquidator, Chandigarh by e-Nivida-	
		Railtel.	
10	Delivery of Possession & Confirmation of Sale		
	10.1	The state of the proportion of the transfer to the state of the state	
7.84		purchaser/Bidder vide "Possession Memo" upon payment of full and final sale consideration	
	10.2		
	10.2	the BUYER from the date of issue of "Possession Memo" by the SELLER	
	10.3	Delivery of the scheduled properties as covered in this e-auction will be made on "as is where is & whatever there is basis".	
	10.4	The sale deed will be executed/done in favour of the purchaser after the	
		sale is confirmed by the Hon'ble High Court in favour of the successful auction purchaser	
11		auction purchaser	
1 11	Suhn		
11		nission of draft Sale Deed for approval (Wherever applicable)	
11	11.1	nission of draft Sale Deed for approval (Wherever applicable) The purchaser/s of immovable properties shall submit a draft of Sale	
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	12.1	Successful Bidder/purchaser shall pay all taxes as may be applicable over and above the approved bid amount.		
13	General			
	13.1	The sale will be subject to further modification/ alteration of terms and conditions of sale as the Hon'ble High Court may deem fit and proper.		
13.2 The Hon'ble High Court may withdraw the s offer including the highest offer without assign		The Hon'ble High Court may withdraw the sale and decline to accept any offer including the highest offer without assigning any reason thereof.		
	13.3	No Court other than the Hon'ble High Court at Chandigarh will have the jurisdiction to deal with any matter arising out of the sale proceedings.		
13.4 The instant secured crestakeholder subject matter Court before		The instant Sale Notice shall stand as public notice and notice to secured creditor/s, petitioner/s, contributories and any other stakeholder in the company. Any kind of objection with respect to subject matter of sale must be brought to the notice of the Hon'ble Court before confirmation of sale. No objection of any kind shall be entertained thereafter.		
	13.5	The information in respect of the scheduled property have been stated to the best of the knowledge from the available records. The Seller/e-Nivida, however, shall not be responsible for any error, mis-statement or omission in the said particulars. The Bidders are therefore, requested to verify the same, in their own individual interests before submitting the Bids.		

SCHEDULENo.-2

Events of e-Auction:-

Sr. No	Events	Dates and descriptions
1	Last date and time for Bidder's EMD Submission.	On or before 15.07.2025 at 4.00PM
2	Inspection of the scheduled properties	Site 1:- 01.07.2025, Site 2:- 01.07.2025 & Site 3:- 02.07.2025 between11.00 A.M. to 4.00 P.M.
3	Pre-Bid EMD / EMD	As specified in schedule 1.
4	Payment Schedule	25% of the bid amount after to be deposited with the Official Liquidator, Chandigarh by the successful bidder within 7 days from the date of acceptance of H-1 bid failing which the Pre-Bid EMD/EMD shall be forfeited by the Seller.
5	Opening Bid/Start price	Reserve Price given in Sale Notice/Schedule-1.
6	Mode of Payment for EMD and all other payments.	NEFT/RTGS/E-Payment gateway to M/s RailTel Corporation India Ltd. Account.
7	Mode of payments of balance sale proceeds to Official Liquidator, Chandigarh for security deposit & Bid amount.	Demand draft/pay order drawn in favour of "Official Liquidator, Chandigarh" payable at Chandigarh.
8	Last date and time for online payment of EMD	As mentioned above.
9	Scheduled Date & time of opening and closing of e-Auction for each Lot	Opening at Closing at 16.07.2025 16.07.2025 at 10.30 AM At 5.00 PM
10	Minimum Bid Increment	1% of the Reserve Price.
11	Intimation to securing the position of the H-1 Bidder (highest bidder)	Immediately after completion of e- Auction on website in the User login.
12	Online Auction Processing Fee	Successful / H-1 bidder has to pay Rs.30,000/- per Item/auction + Applicable GST, through the e-Payment Gateway/DDs
13	Full and final Payment of Bid amount by successful Bidder	60 days from the date of confirmation of H-1 Bid by Hon'ble High Court, Chandigarh
14	Refund of EMD of unsuccessful Bidders	All other EMD will be refunded except for H-1
15	Delivery of possession of the property.	Upon payment of full and final sale consideration.
16	Execution of sale deed/deed of assignment	Upon payment of full and final sale consideration and confirmation of sale by the Hon'ble High Court
17	Contact person in the office of Official Liquidator for inspection of scheduled property (ies)	Official Liquidator, Chandigarh Phone No. 0172-2659875
18	Contact Person in the office of eNivida for any query regarding	i. Navneet Mishra- 09355030630 ii Amrendra Kumar-0844828898 iii Anshuman Thakur 09355030616

SCHEDULENo.-3

Seller's Details:

Seller's Name	OFFICIAL LIQUIDATOR ATTACHED TO
	THE HON'BLE HIGH COURT OF PUNJAB
	AND HARYANA AT CHANDIGARH
Location	Corporate Bhawan, Plot No. 4 B, 2 nd Floor
Street	Sector 27-B, Madhya Marg
City	Chandigarh-160019
Country	INDIA
Telephone	0172-2659875
Email	ol.chandigarh@mca.gov.in
Web page	www.mca.gov.in
9	highcourtchd.gov.in

*****THE END*****

Place:- Chandigarh

Dated :-12.06.2025

(ANUPAM VASHISTA)
OFFICIAL LIQUIDATOR
Attached to Punjab and Haryana
High Court, Corporate Bhawan
2nd Floor, Plot No. 4-B, Sector -27-B,
Madhya Marg Chandigarh- 160019
Phone No. 0172-2659875
E-mail-ol.chandigarh@mca.gov.in